SEFORE THE NATIONAL COMPANY LAW TRIBUNAL

CP No.: 616/252(3)/NCLT/MB/MAH/2017

### BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CP No.: 616/252(3)/NCLT/MB/MAH/2017

Under section 252 of the Companies Act, 2013

In the matter of

M/s. NV Solutions Private Limited

v.

Registrar of Companies, Pune ..... Respondent

Heard on : 20.11.2017 Order delivered on: 22.11.2017

#### Coram :

Hon'ble M. K. Shrawat, Member (J) Hon'ble Bhaskara Pantula Mohan, Member (J)

### For the Petitioner :

Manish Singhee, Director of NV Solutions Private Limited.

Per: Bhaskara Pantula Mohan, Member (J)

### ORDER

- This present petition has been filed under Section 252 of the Companies Act, 2013 (hereinafter as Act) by "NV Solutions Private Limited" (hereinafter as Petitioner Company) praying for restoring its name in the Register maintained by the Registrar of Companies, Pune (hereinafter as RoC).
- This petition is filed before NCLT, Mumbai Bench on 31<sup>st</sup> October, 2017 under provisions of S. 252 of the Act. And thereafter listed for hearing on 20<sup>th</sup> November, 2017.
- 3. The Petitioner Company was incorporated as NV Solutions Private Limited with the RoC, Pune on 15<sup>th</sup> October, 2010 as a Private Company in the city of Pune, Maharashtra having CIN : U72900PN2010PTC137552.
- 4. The Petitioner Company is involved in Business Services Activity such as to establish maintain and run data processing/computer centres, support and call centres, customer care and other customer service centres providing database services including software and hardware support services, networking services remote maintenance, testing services, network/web complex management services, digital certification services, information technology consultancy services, and other information technology and operational services, etc.
- 5. The name of the Petitioner Company was struck off from the Register on account of the reasons that, the Company had failed to file Statutory Returns for the year

Hore .

ended 31<sup>st</sup> March, 2015 and 31<sup>st</sup> March, 2016, as noticed in the Notice from the RoC i.e. STK – 1 dated 9<sup>th</sup> March, 2017.

## Submissions from the Petitioners:

- 6. The Director of the Petitioner Company submits that, the Company is running Company and has assets as well as corresponding liabilities including statutory dues. Further, the Company has not made any application for obtaining the status of Dormant Company under S. 455 of the Act. Further that, the Petitioner Company had never in the past, on its own, moved any application for Strikeoff under S. 248 of the Companies Act, 2013.
- The Petitioner Company has its Audited Balance Sheet as on 31<sup>st</sup> March, 2015. As on such date, the Petitioner Company has Reserve and Surplus of Rs. 7,46,291.03/-.
- The Company has also filed its Statutory returns in I.T. Department for the Financial Year 2014-15. Copy of acknowledgement has also been placed on record.

# Submissions from the Respondent/RoC:

- The RoC in its report submitted that, the RoC has issued the notice in Form STK

   1 to the Petitioner Company on the ground that the Company is not carrying
   on any business or operation for a period of two immediately preceding financial
   years (i.e. 2014-15 and 2015-2016).
- 10. Thus the RoC came to conclusion that, as the Petitioner Company has not filed its statutory returns for the financial years 2014-15 and 2015-2016, therefore contravened the provisions of S. 92 and S. 137 of the Act. Hence, the name was struck off from the Register.
- 11. The RoC has taken decision as prescribed under law to remove the name of the Petitioner Company from the Register of the RoC. It is the Petitioner Company remained in the default.
- 12. However, it is further submitted that, the RoC have no objection to restore the name of the Petitioner Company, as the Petitioner Company is willing to comply with the provisions of the Act, subject to imposition of Cost.

# Findings

- 13. Hence, upon considering the facts and circumstances of this present petition, this Bench is of the view that, it would be just and proper to order restoration of the name of the Petitioner Company in the Register of Companies maintained by the RoC.
- 14. Accordingly, this Petition is allowed. The restoration of the Petitioner Company's name to the Register of Companies maintained by the RoC Pune, is hereby ordered, with a direction that the Petitioner Company shall comply with the Provisions of the Act. And further it will be subject to payment of costs of Rs. 5,000/- (Rupees Five Thousand Only), to be paid by way of Demand Draft in favour of "Pay and Accounts Officer, Ministry of Corporate Affairs,

for Kolm:

Mumbai", within 30 days from the receipt of the duly certified copy of this Order, to this office.

15. This Petition bearing No. 616/252/NCLT/MB/2017 is, therefore, disposed of on the terms directed above. The Learned RoC shall give effect of this Order only after perusal of the Compliance report of cost imposed. After restoration of the Company, within 15 days the Company shall file all the required documents with the RoC.

16. Ordered accordingly.

Sd/-**BHASKARA PANTULA MOHAN** MEMBER (J)

Sd/-

M. K. SHRAWAT MEMBER (J)

Dated : 22<sup>nd</sup> November, 2017

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